

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 111
IB- 177/(ND)/2020

IN THE MATTER OF:

AK Singh
Vs.
RBT Exports Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 12.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant : Mr. Anurag Bhatt, Adv.
Mr. Ankur Gupta, Adv.
For the Respondent :

ORDER

Learned Counsel for the applicant states that reply is filed and copy is received. Applicant does not wish to file rejoinder. Pleadings are complete. Learned Counsel for the Corporate Debtor seeks adjournment for submitting arguments. No further adjournment will be granted.

List for arguments on 03.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)